

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7605/2021

(Arising out of impugned final judgment and order dated 23-06-2021 in CRLA No.7507/2018 passed by the High Court of Judicature at Allahabad)

PIYUSH KUMAR VERMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 01-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Dr. Menaka Guruswamy, Sr.Adv.
 Mr. Pradeep Kumar Yadav, Adv.
 Mr. Vishal Thakre, Adv.
 Mr. Yash S.Vijay, Adv.
 Mr. Utkarsh Pratap, Adv.
 Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr.Adv.
 Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior counsel for the parties.
2. The Registry is directed to list D.No.30365 of 2022 along with the instant petition on 01.12.2022.
3. The original records be called for.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)